NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

NAME OF THE PETITIONER(S)

NAME OF THE RESPONDENT(S)

UNDER SECTION

S.No. NAME (IN CAPITAL)

: TCP/227/ (IB)/2017

: SUZHOU CHUNXING PRECISION

: SHRIRAM EPC LTD

: 433 (e)(f)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

P. H. Arvindh Pandian of for Respondent
Sr. Adv.
for Vishnu Mohan

for polition or

A. APITHYA
For PAUL APAUL

ORDER

Counsel for the petitioner present. Counsel for the respondent also present. Counsel for the respondent has drawn our attention towards the orders passed on 6.6.2017 and 10.7.2017 wherein the petitioner was directed to file an Affidavit and bank statement within 7 days to make compliance with the provisions of Section 9 (3) (a) and (b) of the I & B Code, However, the Petitioner, till date, has not complied with the provisions of said Section. Therefore, the Application is incomplete and it is hereby rejected under Sub-section (5) (ii) (a) of Section 9 of the I&B Code 2016. We rely upon the principle that has been laid down by Hon'ble NCLAT in JK Jute Mills Co. Ltd. Vs. Surendra Trading Co. decided on 01.05.2017. Order pronounced in open court. The Registry is directed to send the copy of this Order to the Operational Creditor and Corporate Debtor.

S. J. Jagoblason.

(S. Vijayaraghavan) Member (Technical) (Ch. Md. Sharief Tarig) Member (Judicial)